



**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A./61/9315/2020

This the 30th day of December, 2020

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)

Mohd. Saleem (age 23 yrs.)
S/o Salah Mohd.
R/o Nehrian, Tehsil Darhal,
District Rajouri.

.....Applicants

(Advocate: Mr.Mohd. Arif)

Versus

1. State of Jammu & Kashmir,
Through its Chief Secretary, J&K Govt.
Civil Secretariat, Srinagar/Jammu.
2. Director General of Police, J&K,
Srinagar/Jammu.
3. Director General of Police (Armad),
J&K, Srinagar/Jammu.
4. Chairman, Selection Committee,
(District Rajouri-Poonch),
Dy. Inspector General of Police,
Rajouri-Poonch Range.
5. Commandant , IRP, 11th Bn.,
Miran Sahib, Jammu.
6. Javed Iqbal, S/o Noor Mohd,
R/o Leeran, Tehsil Darhal,
District Rajouri.

.....Respondents

(Advocate:- Mr. Sudesh Magotra, DAG)

**ORDER
[O R A L]**

Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (J): -

Mohd. Arif, learned counsel for the applicant submits that TA has become infructuous as such, he do not wish to pursue this TA.

2. In view of the submissions made by the learned counsel for the applicant, the TA is dismissed as having become infructuous. No costs.

(RAKESH SAGAR JAIN)
MEMBER (J)

Ak/-